

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00131/2019  
IN  
ORIGINAL APPLICATION NO.170/00298/2019**

**DATED THIS THE 03<sup>rd</sup> DAY OF NOVEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)  
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Dr.Vinay Kumar  
S/o. Sri D.Kubendra Naik  
Aged about 33 years  
Working as Associate Professor  
Department of Dentistry  
Sridevi Medical Science Tumkur  
R/a No.205 Staff quarters House  
Sira Road, Tumkur  
Karnataka-572106. ....Petitioner

(By Advocate Shri M.Rajakumar)

Vs.

1. Sri Rajkumar  
Director General  
Head Quarters Office  
Panchadeep Bhavan, CIG Marg  
New Delhi – 110002.

2. Dr.Jeethendra Kumar G.M.  
Dean, ESIC Medical College  
PG Institute of Medical Science & Research  
Rajajinagar, Bengaluru-560010. ....Respondents

(By Advocate Shri Vishnu Bhat)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri Vishnu Bhat, learned counsel representing the respondents, at the very outset, stated that the order dated 06.09.2019 passed by this Tribunal has been challenged before the Hon'ble High Court of Karnataka at Bangalore in WP.No.6872/2020 and while issuing notice in the said petition, the Hon'ble High Court has granted an interim stay.

2. Shri Vishnu Bhat has also produced a copy of the order dated 22.10.2020 passed by the Hon'ble High Court which is ordered to be taken on record.

3. In view of the order dated 22.10.2020 passed by the Hon'ble High Court of Karnataka in WP.No.6872/2020, nothing survives in the present Contempt Petition.

4. Accordingly, the Contempt Petition is disposed of having been rendered infructuous. However, the petitioner shall be at liberty to get the CP revived in the eventuality of dismissal of the WP.No.6872/2020 by the Hon'ble High Court of Karnataka.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**